IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

T.A./4/97 CO.14342-W/81

Present: Hon'ble Mr. D. Purkayastha, Judicial Member.

INDRA NARAYAN BRAHMA

-versus-

EASTERN RAILWAY

For the applicant

: None.

For the respondents

: Mr. C. Samaddar, counsel.

Heard on 16.9.98



Order on 16.9.98

OŘDER

D. Purkayastha, JM.

when the case is taken up for hearing, Id. counsel Mr. Samaddar appearing on behalf of the respondents submits that the original Counsel, Mr. Goswami appointed by the applicant has expired. But it is found from the records that the said fact was to the notice of the Tribunal as the Registry of this Bench issued notice upon the applicant on 1.10.97. Despite that none appears on behalf of the applicant. It is satisfied that applicant is no longer interested in pursuing the case. Therefore, T.A. is dismissed for default.

2. No order is passed as to costs.

(D. Purkayastha) Member(J)